

- (vi) In the distribution of surplus land, priority should be given to landless agricultural workers, particularly to those belonging to the Scheduled Castes and the Scheduled Tribes.

### **Kanjira Puzha Irrigation Project Kerala**

6770. SHRI A. K. BALAN : Will the Minister of IRRIGATION be pleased to state :

(a) when the Kanjira Puzha Irrigation Project (Kerala Palghat Distt.) will be completed ; and

(b) the latest position of the Thupranad Project which was expected to begin the second stage of the said Kanjira Puzha Irrigation Project ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI) : (a) The Honourable Member is presumably referring to Kanhirapuzha Irrigation Project which was originally planned to be completed by 1987. However, the State Government are now planning to complete it by 1985.

(d) The second stage of the Kanhirapuzha Project is still under detailed investigations by the State Government.

### **Group Housing Societies of SCs/STs**

6771. SHRI HIRA LAL R. PARMAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of registered group housing societies of the persons belonging to Scheduled Castes and Scheduled Tribes in the Capital ;

(b) whether the said societies are being allotted land on priority basis ;

(c) whether any concession in the matter of land allotment is being given to such societies as compared to the general category societies ;

(d) if so, the nature of such concessions ;

(e) whether land is being allotted to Scheduled Caste/Tribe Societies or quarters will be constructed and allotted by DDA to them ; and

(f) whether any concession is given in the rate of interest at the time of giving loan to Schedule Caste/Tribe societies and if not, whether it is not against the policy announced by the Central Government ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) The Registrar Cooperative Societies New Delhi has reported that there is no Cooperative Group Housing Society registered with a specific provision in the bye-laws that only persons belong to Scheduled Castes/Scheduled Tribes can become its members. It has been further reported that in case of the Scheduled Castes/Scheduled Tribes Government employees Cooperative Group Housing Society, the persons enrolled as members so far belong to the category of Scheduled Castes/Scheduled Tribes.

(b) to (d). No, Sir.

(e) The Delhi Development Authority will allot land to the Group Housing Societies and the flats will have to be constructed by the societies themselves.

(f) The Delhi Cooperative Housing Finance Society Ltd. is providing loan assistance to the Group Housing societies. This society started its first release of loan this year. In view of the